

SHRI CHINTAMANI PANIGRAHI : I would like to know from the hon. Minister whether a provision of Rs. 3 lakhs in the first year and Rs. 2 lakhs in the second year of the Fourth Five Year Plan was made for the development of recreational facilities at Chilka Lake and whether this project has been implemented by now and, if not, why not.

DR. KARAN SINGH : The Chilka Lake project falls under the State sector. The Central provision is for Konarak. That we are hoping to implement during the course of the current financial year.

SHRI CHINTAMANI PANIGRAHI : To refresh the memory of the hon. Minister, I may point out that of late part 1, part 2 and part 3 schemes have been re-scheduled. It has been indicated by the Orissa Government that in the Fourth Plan out of Rs. 36 lakhs which have to be spent on the development of tourism in Orissa, the Government of India is going to give more than Rs. 30 lakhs. The Chilka Lake scheme is a part of the Central sector and, out of Rs. 3 lakhs, they have to bear Rs. 2 lakhs. May I know whether they have given their part of expenditure and, if not, why not, and why no recreational facilities have been at the Chilka Lake which is a beautiful place of tourist attraction? I would like to know why they have not done it.

DR. KARAN SINGH : At present, there are State schemes and Central scheme. The Chilka Lake project is included under the State schemes. State Government recently sent us a proposal to include this in the Central sector. We were unable to do so because of limitation of resources. In the mid-term reappraisal of the Plan if any resources are forthcoming, we shall certainly try to do what we can.

SHRI P. G. DEB : Sir, you are aware that Hirakud Dam with its Hirakud Lake is a beautiful spot in Orissa. May I know whether any development is taking place there within the period of the next Five Year Plan to attract tourists there?

DR. KARAN SINGH : There is no proposal at present at least in the Central sector to include any project for Hirakud. It is certainly beautiful. But there is so

much beauty in the country that it is impossible to cover all the beautiful spots.

Central Pay Commission's Report

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*100. **SHRI S. M. BANERJEE :**
SHRI KALAYANA-
SUNDARAM :

Will the Minister of FINANCE be pleased to state :

(a) whether the Central Pay Commission has submitted its report ;

(b) if not, when the report is likely to be submitted ; and

(c) whether there is any proposal to raise the quantum of interim relief ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) It is not possible to indicate any time limit within which the report is likely to be submitted. It has to be noted that the terms of reference of the present Commission are much wider than the Second Pay Commission in as much as the Third Pay Commission is to examine the pay structure etc. of the Defence Services and of the Members of All India Services also. The Commission has been asked to submit its recommendations as soon as practicable and that Body can be expected to do so with the maximum expedition possible.

(c) No, Sir.

SHRI S. M. BANERJEE : Sir, the prices have gone up according to the various figures available at government level. Even the Finance Minister before the dissolution of the House had made a statement that the prices have gone up. I would like to know, since the interim relief given to the lowest category of staff was a very meagre amount and in view of the delay that is likely to occur because of the wide terms of reference of the Pay Commission in submitting their report, whether the Government will consider a second instalment of interim relief at least to Class III and Class IV employees who were paid a very meagre amount of interim relief.

SHRI VIDYA CHARAN SHUKLA : As the hon. Member might remember, the

Second Pay Commission took about two years to finalise their recommendations. We except that this Commission will not delay their recommendations more than this. Regarding the interim relief, all the factors which the hon. Member has mentioned were taken into consideration by the Pay Commission in making their recommendations which were accepted by the Government without any alteration. After that, from some quarters, some demands were made for revision of the interim relief. But, by and large, the interim relief has been accepted by the the employees without any protest...

AN HON. MEMBER : No.

SHRI VIDYA CHARAN SHUKLA : I think, the interim relief has given them the kind of relief that we sought to give them. As soon as the final recommendations of the Pay Commission are available, we shall take the final view in the matter. In the meantime, it is not possible to give a second instalment of interim relief or revise the interim relief we have given.

SHRI S. M. BANERJEE : The argument advanced by the hon. Minister is that because the first Pay Commission had taken two years, the second Pay Commission 2½ years, therefore, the third Pay Commission should take three years. That is what his argument comes to. Sir, the first Pay Commission did not have any data. The second Pay Commission got all the data. Sir, even in the Army a Committee has been appointed and they have submitted a full report. I would like to know whether in view of the figures available to the Pay Commission, they will be asked to expedite the submission of their report and whether the Government will see that it is implemented within 1971 itself.

SHRI VIDYA CHARAN SHUKLA : As you might have noticed, I did not give any argument. I only indicated the time taken by the Second Pay Commission. I was not saying that the Third Pay Commission should take more time than that. I expressed the hope that even though the terms of reference of the Third Pay Commission are much wider than the terms of reference of Second Pay Commission, they will be able to complete their

labours with in this time. That is the hope that I have expressed. I have given no argument of any kind.

As far as the question of expedition is concerned, we have in our informal discussions indicated the need for great expedition in this matter so that the Pay Commission's report is available to us for taking decision on that and I am sure the Members of the Pay Commission themselves, realise the urgency of the matter and I am sure they are giving their utmost time.

SHRI S. M. BANERJEE : They may delay it.

SHRI KALYANASUNDARAM : Arising out of his reply, may I know from the hon. Minister whether the Government are aware that a ten-point rise has been there over a period of years, according to which, they have to raise the dearness allowance? In the name of this Interim Relief, is it the intention of the Government to stop the increase of dearness allowance to which the Government employees are lawfully entitled?

SHRI VIDYA CHARAN SHUKLA : I think the hon. Member is referring to the Gajandragadkar formula of the Consumer's Price Index according to which as soon as there is a ten-point rise in the index, the dearness allowance automatically goes up by a certain extent. That is a existing formula and it does not concern with this particular question. It is a separate question of the industrial labour and workers. As far as that is concerned, there has not been a ten-point rise. If there was a ten-point rise; the rise in the dearness allowance would have been automatic in the past because that formula has been accepted by the Government. As soon as a ten-point rise takes place, not on the monthly average, but on the annual average, as soon as a ten-point rise takes place, the increase in dearness allowance takes place automatically. Nobody is going to stop it and I don't think the hon. Member's information is correct that there has been a ten-point rise in the index.

SHRI A. P. SHARMA : In the First Pay Commission a labour representative was taken as a Member of the Commission. In this Commission also the Government

assured that they will be taking a labour representative as a Member of the Commission. But they put a condition that all the trade Unions should join together and put up an agreed person as their representative.

MR. SPEAKER : I request the hon. Member to confine himself to the question of period.

SHRI A. P. SHARMA : I am asking about the inclusion of a labour representative because the Pay Commission has not made much advance in its work and there has been a great demand from the workers as to why their representative has not been included. Is it possible for the Government at this stage even to include a representative of workers in the Pay Commission ?

MR. SPEAKER : The question is about the submission of the report and it is not about the composition of the Pay Commission.

SHRI VIDYA CHARAN SHUKLA : The hon. Member himself knows that the Government had agreed in principle to include the representative of the Trade Unions in the Pay Commission and it is natural that rather than taking a representative from INTUC or another labour organisation or several other organizations.

We wanted that there should be one common name that should be put forward by the labour organisations of the country and for that we wanted the Minister of Labour and Employment to conduct negotiations with various Trade Unions which the Minister of Labour and Employment did. But, unfortunately, they did not succeed in their efforts and no common name could be forwarded to the Government. And therefore we have not been able to include a representative of Labour in the Pay Commission.

But, I may say, even at this time, if such a name comes forward, we could consider this matter.

With regard to the second point which the hon. Member raised, regarding the delay or the slow pace of work, I want to say that the Pay Commission's work is going on with the greatest expedition and there is no delay

or tardiness in the work of the Pay Commission.

श्री हुकम चन्द कछवाय : महंगाई का केन्द्रीय कर्मचारियों पर ही नहीं राज्य सरकारों के कर्मचारियों पर भी भार पड़ता है। केन्द्रीय कर्मचारियों ने जो मांग की थी, वह आपने पूरी नहीं की। उतना आपने नहीं दिया। आपने अपने निर्णय को उन पर थोपा जबदस्ती। आपने कहा कि हम इतना ही देंगे। क्या यह सही नहीं है ?

राज्य सरकारों के कर्मचारी अलग अलग प्रान्तों में हैं और वे भी इस महंगाई से त्रस्त हैं। मैं जानना चाहता हूँ कि अगर राज्य सरकारें प्रार्थना करें कि हम उनको अन्तरिम राहत देना चाहते हैं और हमें आपसे कुछ पैसा चाहिए तो क्या आप देने के लिए तैयार हैं ? मैं जानना चाहता हूँ कि इस प्रकार के प्रार्थना पत्र आपको किन किन राज्य सरकारों से प्राप्त हुए हैं ?

अध्यक्ष महोदय : आप सभी कुछ ले आते हैं।

श्री विद्याचरण शुक्ल : इसके बारे में पहले भी सवाल पूछा गया था और तब भी भारत सरकार की स्थिति को स्पष्ट किया गया था। जहाँ तक राज्य सरकारों के कर्मचारियों का सम्बन्ध है, उसकी न हम पर जिम्मेदारी आती है और न हम जिम्मेदारी लेने को तैयार हैं। इस तरफ की मांग केरल सरकार ने की थी तथा एक दो और राज्य सरकारों ने की थी जिन का नाम मुझे याद नहीं है इस वकत। जिन राज्य सरकारों ने इस तरह की मांग की थी उनको हमने कहा था कि हम इस तरह की कोई जिम्मेदारी न ले सकते हैं और न लेने को तैयार हैं। राज्य सरकारें यदि अपने कर्मचारियों को अन्तरिम राहत देना चाहती हैं और उन्हें अपने स्वयं के साधनों से, अपनी उनकी खुद की वित्तीय स्थिति को देखते हुए देनी चाहिए। उस में

केन्द्रीय सरकार किसी तरह बीच में नहीं आ सकती है।

कोई चीज सरकारी अधिकारियों पर धोपी नहीं गई है। हमारे सामने वेतन आयोग ने जो सिफारिशें रखीं उनको हमने ज्यों का त्यों मान लिया और सरकारी कर्मचारियों को राहत दे दी। मैं समझता हूँ कि उसका साधारण रूप में स्वागत किया गया है सभी सरकारी अधिकारियों की तरफ से।

श्री हुकम चन्द कछवाय : बिल्कुल भी नहीं।

SHRI M. RAM GOPAL REDDY : The non-development expenditure for the last two years has gone up to Rs. 750 crores. I want to know whether the Commission is going to recommend proper measures in view of our resources and in view of the rising prices.

SHRI VIDYA CHARAN SHUKLA : It is a fact ; what the hon. Member is saying is absolutely correct, that the non-plan expenditure has gone up. We have taken very many measures to control the expansion of this non-plan expenditure. We have met with some limited success as far as this particular matter is concerned

I agree with the hon. Member that we must give continuous attention to restricting the non-plan expenditure and to contain it as far as possible, because, that will be in the general interest of the economy of the country.

MR. SPEAKER : Question No. 101—Member absent.

Insurance Claims made after the Destruction of Indian Airlines Plane at Lahore Airport

*102. SHRI INDER J. MALHOTRA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether any insurance claims were made from any Insurance Company after the destruction of the Indian Airlines plane at Lahore airport (Pakistan) which was hijack-

ed when flying between Srinagar and Jammu on the 30th January, 1971 ; and

(b) if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) ; (a) and (b). The aircraft was not insured against hijacking.

SHRI INDER J. MALHOTRA : In view of the fact that this kind of thing has been taking place in other parts of the world, may I know why Government did think it necessary to make efforts to insure all the aircraft of the IAC against hijacking ?

DR. KARAN SINGH : Insurance against hijacking is a fairly expensive affairs. Our fleet is covered by the normal insurance which costs us about Rs. 2 crores a year in premia. After the incident, we have insured our fleet, except the older planes which are being phased out, and we shall have to pay an additional Rs. 1 crore a year as hijacking premium.

SHRI INDER J. MALHOTRA : May I know the insurances companies with which this insurance has been done ?

DR. KARAN SINGH : We have done it with the LIC, and the LIC subsequently reinsures it with some foreign companies against foreign exchange but our transaction is with the LIC.

SHRI N. K. SANGHI : Are we to understand from the answer given by the hon. Minister that these planes were not insured against hijacking all these days, in spite of the fact that the planes were being hijacked in other countries ? Was it a mistake on the part of the Government ?

DR. KARAN SINGH : As, I said, there was hijacking taking place in other parts of the world, but we did not really consider it necessary to insure our planes. But we have now done so.

MR. SPEAKER : Next question.

DR. LAXMINARAIN PANDEY : I put the question. Q. No. 104.